

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALAPUR**Civil Contempt Petition No.200/00002/2019**

(in OA 200/00771/2017)

Jabalpur, this Monday, the 30th day of December, 2019**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER1. Govind Singh S/o Shri Khilan Singh, Age 46 years, Employee
Military Farm Jabalpur Pin – 482001.2. Mathura Prasad, S/o Shri Ramavtar Singh, Age 44 years,
Employee Military Farm Jabalpur – 482001.3. Rakesh Kumar, S/o Shri Sunder Lal, aged 41 years, Employee
Military Farms Jabalpur - 482001 **-Petitioners**(By Advocate – **None**)**V e r s u s**1. Shri Sanjay Mitra Secretary Ministry of Defence South Block,
New Delhi – 110013.2. Brig. Shri S. Kashyap Dy Director General Military Farm Head
Quarters Block – 3, RK Puram, New Delhi – 110013.3. Colonel Shri S.A Patli, Director Military Farm Central
Command Lucknow, U.P – 474006.4. Major Shri A.S. Chauhan, Officer in Charge, Military Farms
Jabalpur M.P. PIN - 482001 **-Respondents**(By Advocate –**Shri Gopi Chourasia**)**ORDER (O R A L)****By Navin Tandon, AM.-**

This Contempt Petition has been filed for non compliance of
our interim order dated 18.09.2018 passed in Original Application

No.200/771/2017 (Annexure C-1), wherein it was directed that status-quo in respect of the petitioners shall be maintained.

2. The respondents have filed their reply in which it has been stated that the petitioners were engaged through contractor, as work in question was allocated to the contractor w.e.f. 01.09.1998. Further, it has been brought out by the respondents that the said Original Application has been dismissed by this Tribunal on 02.07.2019.

3. Since the main Original Application has already been dismissed, hence the interim order merges with the final order. Therefore, this Contempt Petition is not maintainable.

4. Accordingly, CCP is dismissed. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

am

(Navin Tandon)
Administrative Member